

**HIGH COURT OF KARNATAKA
BENGALURU**

July 21, 2020

NOTICE

The Hon'ble High Court of Karnataka in W.A.No.399/2020, W.P.No.8644/2020, W.P.No.8748/2020, Crl.P.No.3206/2020 and W.P.No.8545/2020 vide order dated 15.07.2020 in paragraph Nos. 5 and 6 has held as under:

5. We, therefore, direct the Registrar (Judicial) of this Court to send e-mails to the Registrar General of all the concerned High Courts as well as the Registrar (Judicial) of all the concerned High Courts requesting them to give the following details:

(i) the names of the advocates who have filed appearance/vakalath for various parties to the transferred petitions including the parties to the interim applications;

(ii) E-mail ids and the cell phone numbers of the said advocates on record.

6. The Registrar General or the Registrar (Judicial) of all the concerned High Courts are requested to issue communication to the advocates concerned that either the advocates will file their appearance/vakalath in the transferred matters to the High Court of Karnataka or that the parties concerned will be informed to ensure that some advocates file appearance in the transferred matters on their behalf. We direct the Registrar (Judicial) to

publish a notice on the website of this Court entirely quoting this order”.

As directed by this Hon’ble Court vide order dated 15.07.2020, the Registrar General or the Registrar (Judicial) of the High Courts of Delhi, Madras and Gujarat are requested to issue communication to the Advocates concerned calling upon them to file their appearance/vakalath in the transferred matters before the High Court of Karnataka or to inform the parties concerned to ensure that some advocates file appearance in the transferred matters on their behalf.

Sd/-
(K.S.BHARATH KUMAR)
REGISTRAR (JUDICIAL)